GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA STARRED QUESTION No. 54 TO BE ANSWERED ON 19.07.2017

Haj Subsidy

*54. SHRI P. NAGARAJAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the Haj subsidy given by the Union Government during the last three years, year-wise;
- (b) whether the Union Government is in the process of gradually removing Haj subsidy and is contemplating to stop Haj subsidy by the year 2022; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA STARRED QUESTION NO.54 FOR 19.07.2017 RAISED BY SHRI P. NAGARAJAN REGARDING HAJ SUBSIDY

(a) to (c) The responsibility for making air travel arrangements for Haj pilgrims identified by the Haj Committee of India (HCoI) is with Ministry of Civil Aviation (MoCA). The pilgrims deposit a fixed amount decided on year to year basis towards airfare to HCoI and the balance fare payable to the Airlines is paid by MoCA as subsidy to facilitate the Haj pilgrims. The subsidy given by the Government of India towards air travel of pilgrims for Haj through the Haj Committee of India during last three years is as under:

Year	Total subsidy including service tax (Rs. In crore)
2014	577.07
2015	529.51
2016	405.00

The Supreme Court, while dealing with the Special Leave Petition (Civil) No.28609 of 2011 vide its judgment dated 08.05.2012, inter alia observed that Haj subsidy is something that is best done away with and directed the central Government to progressively reduce the amount of subsidy so as to completely eliminate it. Accordingly, Haj subsidy has been gradually reduced since the year 2013.
